

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 26, 76, and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019 and Regulations 111, 112 and 113 of the CERC (Conduct of Business) Regulations, 1999 seeking approval of the additional capital expenditure for Compressor Enhancement Package for the 726.6 (2 x 363.3) MW Combined Cycle Gas Based Palatana Power Project of ONGC Tripura Power Company Limited.

Date of Hearing : **22.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : ONGC Tripura Power Company Limited

Respondents : Assam Power Distribution Company Limited and 6 Other

Parties Present : Ms. Poorva Saigal, Advocate, OTPCL
Ms. Pallavi Saigal, Advocate, OTPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition had been filed to seek approval of the additional capital expenditure for the Compressor Enhancement Package in respect of the combined cycle gas based Palatana Power Project. She further submitted that no reply had been filed by the Respondents and requested that the order be reserved in the matter.

2. None appeared for the Respondents, despite notice.
3. The Commission, after hearing the learned counsel for the Petitioner, directed them to file the following additional information on or before **9.8.2024** after serving a copy to the Respondents:
 - (a) *The details of the complete Compressor enhancement package, whether the asset has been replaced or modified.*
 - (b) *The reason for continuing with the existing system, i.e., compressor blades of the 9FA gas turbine, given the fact that OEM (GE) has also recommended the same during 2012, i.e., the commissioning period.*
 - (c) *To furnish Form 9B, along with the decapitalization value of the replaced asset, as part of the compressor enhancement package.*
4. The Commission further permitted the Respondents to file a reply, as a last opportunity, after serving a copy to the Petitioner by **30.8.2024**, who may file its rejoinder, if any, by **13.9.2024**.



5. The matter shall be listed for hearing on **24.9.2024**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

